

1	2	3	4
Jaipur	1992-93	2,807	7,490
	1993-94	2,764	8,153
	1994-95	3,773	10,151
	1995-96	220	11,031
(As on 1.11.95)			
Jabalpur	1992-93	1,181	2,873
	1993-94	851	3,308
	1994-95	724	3,737
	1995-96	35	4,073
(As on 1.11.95)			
Amritsar	1992-93	2,177	6,005
	1993-94	1,800	7,048
	1994-95	1,745	6,938
	1995-96	110	6,661
(As on 1.11.95)			

Pendency figures have been arrived after taking into account transfer from one bench to another.

Seizure of Heroin

4020. KUMARI FRIDA TOPNO : Will the Minister of FINANCE be pleased to state :

(a) the quantity of heroin and other narcotic drugs seized by the Border Security Force personnel on Indo-Pakistan border during the year 1995-96 upto October 31, 1995;

(b) whether in a single raid hereoin worth more than 100 crore was seized by the B.S.F. personnel;

(c) whether any reward was given to the personnel who participated in this; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) As per available information, the quantity of heroin and other narcotic drugs seized by the Border Security Force personnel on Indo-Pakistan border during the year 1995 (upto October 31, 1995) are as under :-

Drug	Quantity
	Seized (In kg)
Heroin	283.010
Hashish	905.100

(b) On 25 October, 1995, 120 kg of heroin was seized by BSF personnel on Indo-Pak border. No precise valuation of narcotic drugs, which are often of indeterminate strength and composition and are liable for destruction, can be made.

(c) No reward proposal has been received from BSF so far.

(d) Does not arise.

Performance of IDBI

4021. DR. R. MALLU :

SHRI A. INDRAKARAN REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government is reviewing the performance of Industrial Development Bank of India on a quarterly basis;

(b) if not, the reasons therefor;

(c) whether adequate monitoring is not being done as per corporate policies of IDBI;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to improve the present management of IDBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The Board of Directors of All India Financial Institutions (AIFIs) such as Industrial Development Bank of India (IDBI) are responsible for monitoring the activities of the institutions. The Government monitors the position of overall sanctions and disbursements made by the AIFIs and appoints its nominee directors on the Board of AIFIs. Besides, the matters of general policy nature and of common interest to AIFIs are discussed with Chief Executives of AIFIs in meetings held from time to time.

Also, a Financial Institution Cell exists in the Reserve Bank of India (RBI) to, inter-alia, broadly monitor and oversee the operations of AIFIs as an adjunct to monetary and credit policy, to bring about greater co-ordination amongst AIFIs and banks and to arrange for a periodic interaction between AIFIs and RBI for discussing broad policy areas where improvements/changes are called for. IDBI has also been brought under the purview of the Board for Financial Supervision in the Reserve Bank of India.

(c) No, Sir.

(d) and (e) Do not arise.

Setting of Tribunals

4022. SHRI RAJESH KUMAR :

SHRI DEVENDRA PRASAD YADAV :

Will the Minister of FINANCE be pleased to state :

the locations of Tribunals set up so far under the Central Revenues Tribunals Act, 1986, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : The Custom and Excise Revenues appellate Tribunal Act was passed in 1986. However, the validity of the Act was challenged in writ petitions filed before Bombay High Court and Delhi High Court. In the light of the observations of the Bombay High Court and a ruling of the Supreme Court, the Act was not brought into force and was proposed to be repealed and replaced by the National Tribunal for Customs and Excise under Article 323B of the Constitution. The latter proposal has been kept in abeyance in view of pendency of an appeal on the interpretation of Article 323B of the constitution before the Supreme Court of India.

[*Translation*]

Foreign Aid for Varanasi and Lucknow Airports

4023. SHRI HARI KEWAL PRASAD : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Varanasi and Lucknow Airport Development Society has mobilised funds from the foreign countries for the development of airports at the above places in Uttar Pradesh;

(b) if so, the details thereof alongwith the funds received in this regard; and

(c) the details of the development work carried out at the above places with these funds?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No such development committee has been set up to mobilise funds from abroad for the development of Varanasi and Lucknow airports.

(b) and (c) Do not arise.

[*English*]

Unemployment

4024. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of LABOUR be pleased to state :

(a) whether unemployment amongst non-technical arts/commerce graduates/under graduates has increased tremendously during the last three years;

(b) if so, the details thereof; State-wise with backlog as on March 31, 1995; and

(c) the steps taken by the Government to provide employment to these persons?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The number of job-seekers, all of whom are not necessarily unemployed, belonging to non-technical arts/commerce graduates and under graduates on the Live Register of the Employment Exchanges during the year 1991-92 (latest 1st available data on education category-wise) was as under :

(In thousands)

Education Level	Number on Live Register as on		
	31st Dec., 1990	31st Dec., 1991	31st Dec., 1992
Under-Graduates (Matric & above but below graduate)	17484.1	18627.3	19101.2
Graduate (including post-graduate)			
(i) Arts	1567.0	1611.8	1596.2
(ii) Commerce	656.6	668.6	668.9

The increase may not be considered as tremendous.

(b) Does not arise.

(c) The employment strategy of the Eighth Plan has been formulated as part of a 10 - year medium term perspective of achieving the goal of near full employment by the year 2002. The Eighth Plan strategy envisages generation of additional employment opportunities of the order of 3.5 million per year, on an average, through faster growth of employment intensive Sectors, sub-Sectors and activities like agriculture, agro and rural industries, rural infrastructure, small and decentralised manufacturing Sector, urban informal Sector and services. The registered unemployed are also likely to benefit from this.

[*Translation*]

NTC Showrooms

4025. SHRI DATTA MEGHE : Will the Minister of TEXTILES be pleased to state :

(a) the number of NTC showrooms/sales-centres mills in the country, State-wise particularly in Gujarat and Maharashtra;

(b) the number of the showrooms/retails outlets/NTC mills in the country suffered losses or earned profit during the last three years; State-wise;

(c) whether there is any proposal to close down some of the showrooms/retail outlets/NTC mills suffering losses or to make them remunerative; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b) A statement indicating the number of NTC showrooms/sales centres, State-wise including those in Gujarat and Maharashtra alongwith the details of number of retail outlets which suffered losses or earned profit during the last three years is attached (statement-I).